

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.324 of 2020**

**IN THE MATTER OF:**

**Rajendra Kumar Tekriwal**

**...Appellant**

**Versus**

**Bank of Baroda**

**...Respondent**

**For Appellant:                   Shri Manoj Munshi, Advocate**

**For Respondent:                Shri Amit Mahaliyan, Advocate**

**ORDER**  
**(Virtual Mode)**

**24.08.2020**       Counsel for Appellant – Shri Manoj Munshi submits that the Corporate Debtor has settled the dispute with the Financial Creditor – Bank of Baroda (erstwhile Dena Bank). Advocate Shri Amit Mahaliyan who is present for the Financial Creditor, also submits that the dues of the Financial Creditor have been settled. Parties were directed on 10<sup>th</sup> August, 2020 to make IRP party but IRP has not been made party. Counsel for Appellant wants to withdraw the Appeal for which Application has been sent by e-mail. Copy of the e-mail is marked 'X' for identification. The Application is marked 'Y' for identification. Counsel for the Appellant and the learned Counsel for Respondent Bank state that they will take necessary steps as required under Section 12A of Insolvency and Bankruptcy Code, 2016 (IBC – in short) before the Adjudicating Authority.

The Appeal is disposed as withdrawn. Parties are at liberty to take steps under Section 12A of IBC before the Adjudicating Authority.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Justice A.B. Singh)  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*/rs/md*